

[Mr. Speaker]

So far as work in the Parliament is concerned, I shall immediately take steps to place in the Notice Office big or small size pads, as may be necessary.

Dr. Ram Subhag Singh (Sasaram): Not even visitors' cards are being issued. That is another tragedy. There are many violations of the old rules.

प्रश्न नहोवः : उस को हम देखेंगे । ले केन माननीय सदस्य को खड़े हो कर बोलना वां हए ।

Shri Sinhasan Singh (Gorakhpur): I want to draw your attention to the inconvenience caused to Members of Parliament in getting passes issued for the visitors. Previously, we could write for the pass, and the office was issuing the pass. But, now, the Member has to take them round and also identify them. I feel that this is very wrong, and disparaging to Members of Parliament. This should be revised, and the old rules should be brought into force again.

Mr. Speaker: Order, order. We are spending away the time of the House unnecessarily. Hon. Members who have got any particular grievances may kindly write to me. I have received this representation. I discussed the matter in the General Purposes Committee, and I have issued instructions clearing all these difficulties. An hon. Member who comes with a visitor can certainly bring him here; he will get a pass in the Notice Office. The visitors by themselves also could come here; they will have to go and wait in the visitors' hall; if an hon. Member wants to go and bring them, let him go and bring them.

On the representation of various Members, we have looked into this and many other matters in the General Purposes Committee, and we have relieved the difficulties. If still there is some inconvenience, hon. Members

may kindly write to me, and I shall take it up.

Dr. Ram Subhag Singh: They are being multiplied every day.

Mr. Speaker: If they are multiplied, they will be relieved also, as they are being multiplied.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) GSR. 593 dated the 28th May, 1960;
- (ii) GSR. 671 dated the 18th June, 1960 making certain further amendments to the Cotton Control Order, 1955.

[Placed in Library. See No. LT-2294/60.]

ANNUAL REPORT OF HINDUSTAN SALT COMPANY LIMITED

AMENDMENTS TO SALT (RESERVE STOCKS) ORDER

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers:—

(i) Annual Report of the Hindustan Salt Company Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working of the above Company for the year 1958-59. [Placed in Library. See No. LT-2289/60.]

(iii) Notification No. GSR. 932 dated the 13th August, 1960 making certain further amendments to

the Salt (Reserve Stocks) Order, 1955, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-2296/60.]

AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

SUMMARY OF MAIN CONCLUSIONS OF STANDING LABOUR COMMITTEE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table—

(i) A copy of Notification No. GSR. 718 dated the 25th June, 1960 as corrected by GSR. 919 dated the 6th August, 1960, making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

[Placed in Library. See No. LT-2297/60.]

(ii) A copy of the Summary of main conclusions of the Third Meeting of the 18th Session of the Standing Labour Committee held at New Delhi in April, 1960.

[Placed in Library. See No. LT-2298/60.]

RESULTS OF BYE-ELECTIONS

The Deputy Minister of Law (Shri Hajarnavis): I beg to lay on the Table a copy of 'Results of bye-elections held between April, 1959 and May, 1960.

[Placed in Library. See No. LT-2299/60.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Busi-

ness in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, 1960, agreed without any amendment to the Manipur Land Revenue and Land Reforms Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 2nd August, 1960."

STATEMENT RE: SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1960-61

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1960-61.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SEVENTH REPORT

Shri Ram Krishan Gupta (Mahendragarh): I beg to present the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions.

12.06 hrs.

STATEMENT RE: ACCIDENT IN HANDIDHUA COAL MINE, TALCHER

The Deputy Minister of Labour (Shri Abid Ali): The information required by hon. Members about the accident that occurred in the Handidhua Coal Mine, Talcher, involving the death of one dresser is as follows:

The deceased was engaged in dressing the roof when a mass of coal fell from a height of eight feet and killed him instantaneously. Another